

ITEM NO.15

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.4063-4064/2022

(Arising out of impugned final judgment and order dated 23-03-2022 in WP No. 48367/2018 & WP No. 50089/2018 passed by the High Court of Karnataka at Bengaluru)

HRISHIKESH SAHOO

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA &amp; ORS.

Respondent(s)

(IA No.64792/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.64795/2022-EXEMPTION FROM FILING O.T.)

Date : 10-05-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Siddhartha Dave, Sr. Adv.  
Mr. S. Hari Haran, Adv.  
Ms. Jemti Ben, Adv.  
Ms. Jaikriti S. Jadeja, AOR  
Mr. Kashish Aneja, Adv.  
Ms. Prapti Allagh, Adv.

For Respondent(s)

Ms. Indira Jaisingh, Sr. Adv.  
Mr. Paras Nath, Adv.  
Mr. Charudatta Vijayrao Mahindrakar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned Senior counsel appearing for the petitioner and perused the material available on record.
2. Applications seeking exemption from filing the certified copy of the impugned order as also for seeking exemption from filing the official translation of the Annexures are allowed.

3. Issue notice, returnable in the third week of July, 2022.
4. Dasti service, in addition, is permitted.
5. Ms. Indira Jaisingh, learned Senior counsel, appears with Ms. Charudatta Mahindrakar, learned Advocate-on-Record, for the Respondent No.3 – caveator and accepts and waives formal notice on behalf of the said respondent.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)